

[Shri Satyagopal Mishra]

all the recommendations made by them. But instead, the Government has picked up one general recommendation made by them and has brought forth this Bill to hand over the transport system to private operators gradually, jeopardising the interests of the people. They are not thinking of bringing a comprehensive Bill covering all aspects. I will mention one thing in this context. There are many workers and employees in the privately owned transport companies like drivers, helpers, cleaners etc. Now what guarantee of employment have they got? At the time of appointment one must be offered minimum service conditions. He must be given an appointment letter, guarantee of service, medical facilities, gratuity, pension and other retirement benefits etc. There is no law whereby these minimum service conditions of the workers employed in private transport companies or by private operators can be regulated or enforced. I will request the hon. Minister to bring forth such a legislation to regulate the service conditions of these workers in private road transport companies. I do not wish to go into the details of this Bill, because I am supporting it generally. With that I conclude.

[English]

MR. DEPUTY SPEAKER : We adjourn for lunch and reassemble at 14 00 hrs.

13.01 hrs.

*The Lok Sabha then adjourned for  
Lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled after  
Lunch at six minutes past Four-  
teen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair]

MR. DEPUTY SPEAKER : We now take up Private Members Business : Item No. 10.

COMMITTEE ON PRIVATE MEM-  
BERS' BILLS AND RESO-  
LUTIONS.

[English]

Eleventh Report

SHRI HAFIZ MOHD. SIDDIQ (Mora-  
dabad) : I beg to move :

“That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1986.”

MR. DEPUTY SPEAKER : The ques-  
tion is :

“That this House do agree with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1986.”

*The motion was adopted.*

14.08 hrs.

RESOLUTION RE. DEVELOPMENT OF  
THE HILL AREAS—CONTD.

[English]

MR. DEPUTY SPEAKER : The House shall now take up further discussion on the following Resolution moved by Shri Harish Rawat on the 2nd August, 1985 :

“This House is of the opinion that in order to develop hill areas of the country, the Union Government should undertake to bear the entire expenditure for their development and

(a) set up hill area development cells in concerned Ministries ;

(b) set up electronics industries in such areas only ;

(c) enhance transport and investment subsidies for setting up of industries beyond a particular altitude ; and